BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 164/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017

Name of the Company:

Allahabad Bank.

V/s.

Sai Infosystem (India) Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. KSHAMA CHETH BOVOCATE APPLICATED AW. SUNIL BRUSAD AMOLAIS

ORDER

Learned Advocate Ms. Kshama Sheth with Learned Advocate Mr. Sunil Bhavsar present for Financial Creditor/Petitioner. None present for Respondent.

Proof of service of notice of date of hearing on Respondent filed. The Track report issued by postal department disclose "addressee left".

Petitioner also serve notice by email. Hence service is held sufficient.

Heard arguments of Learned Counsel for petitioner.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 22nd day of November, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL